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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

Date of Decision: 29th May, 2026

Uploaded on : 1st June, 2026

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W.P.(C) 7898/2026

PHOOL CHAND

.....Petitioner

Through: Mr. Dipak Raj, Advocate.
versus

DELHI CANTONMENT BOARD AND ORS.Respondents

Through: Mr. Tarveen Singh Nanda, Mr. Ankur Mishra, Mr. Gaurav Aggarwal & Mr. Gurpreet Singh, Advs. for DCB.
Ms. Vaishali Gupta, Adv [Panel Counsel (Civil) GNCTD]. For R-5.
Ms. Urvi Mohan, Advocate.

CORAM:

JUSTICE PRATHIBA M. SINGH

JUSTICE MADHU JAIN

Prathiba M. Singh, J. (Oral)

1. This hearing has been done through hybrid mode.
2. The present petition has been filed, *inter alia*, seeking direction to the Respondents to include the name of the Petitioner in the list of eligible street vendors in accordance with the Street Vendors Act, 2014 and the Delhi Street Vendors Scheme, 2019.
3. The case of the Petitioner is that he has been vending near Delhi Cantonment Metro Station Gate No. 1, Mahatma Gandhi Marg, Delhi Cantonment Board, and has three *challans* issued prior to the commencement of survey on 27th October, 2023. It is stated that in terms of the minutes of



meeting dated 15th January, 2026 of the Town Vending Committee, such vendors who have three *challans* prior to 27th October, 2023 shall be considered for inclusion in the list of street vendors.

4. The Petitioner is also stated to have sent a representation to the Town Vending Committee, Delhi Cantonment Board on 8th May, 2026 for conducting a survey of the Petitioner and including him in the list of street vendors. However, despite the above position, the Petitioner is aggrieved by his exclusion from the survey.

5. Heard Id. Counsels for the parties. In a long process of finalising the list of authorised vendors, the Delhi Cantonment Board had taken a policy decision in its Resolution No. 3 dated 27th January, 2026 wherein it was decided as under:

“The TVC after lengthy deliberation resolved that vendors who are able to produce at least 03 challans, issued by Delhi Cantonment Board, before the date of commencement of survey i.e. 27.10.2023 shall be considered to be included in the list of street vendors subject to the holding capacity finalized by the TVC. The TVC further directed the Revenue Superintendent to examine the representations of the vendors, as brought out on the agenda site, in the light of the criteria fixed today by this TVC and to submit a report in the next meeting of TVC for consideration and decision.”

6. Perusal of the above decision taken by the Delhi Cantonment Board would show that the TVC had deliberated the matter at length and decided that only vendors who were able to produce at least three challans issued by the Delhi Cantonment Board prior to the date of commencement of survey ie 27th October, 2023 would be entitled to be included in the list of the street vendors. The above list would also be subject to the holding capacity which



the TVC wants to finalise.

7. These Minutes of the meeting held on 15th January, 2026 have been considered by this Court in a number of petitions and the Delhi Cantonment Board was directed to take a decision on the basis of the said Minutes, in respect of various vendors who had approached this Court.

8. In *W.P.(C) 17785/2025* titled '**Gyan Chand v. Delhi Cantonment Board & Ors.**', vide order dated 2nd April, 2026, this Court directed as under:

"7. Heard. This Court has considered similar matters, including W.P.(C) 2667/2026 titled Danveer Yadav vs. Delhi Cantonment Board, W.P.(C) 18926/2025 titled Narender Yadav v. Delhi Cantonment Board and Ors., and W.P.(C) 18942/2025 titled Anita Devi v. Delhi Cantonment Board and Ors..

8. In W.P.(C) 2667/2026 titled Danveer Yadav (supra), vide order dated 25th February, 2026, the Court had held as under:

"3. The Petitioner claims to be a street vendor in Delhi Cantonment Board and prays that his case be considered in terms of the minutes of meeting of the Town Vending Committee dated 15th January, 2026.

4. The case of the Petitioner is that he has three challans to show that he has been vending in the said area. The Petitioner has also made a representation to the Delhi Cantonment Board that he be issued a Certificate of Vending (hereinafter, 'COV').

5. Mr. Mishra, ld. Counsel for the Petitioner relies upon the minutes of meeting dated 15th January, 2026 of the Town Vending Committee wherein it was decided that if any vendor is able to produce three challans issued by the Delhi Cantonment Board prior to commencement of survey i.e., 27th October, 2023, then such cases shall be



considered by the Town Vending Committee.

6. Mr. Nanda, ld. Counsel for Respondent No. 1-Delhi Cantonment Board also confirms the above decision taken in the said meeting.

7. The Court has considered the matter, including the photographs placed on record. The case of the Petitioner is that he has three challans prior to 27th October, 2023. The relevant portion of the Minutes of meeting dated 15th January 2026 read as under:

“The TVC after lengthy deliberation resolved that vendors who are able to produce at least 03 challans. issued by Delhi Cantonment Board, before the date of commencement of survey i.e. 27.10.2023 shall be considered to be included in the list of street vendors subject to the holding capacity finalized by the TVC. The TVC further directed the Revenue Superintendent to examine the representations of the vendors, as brought out on the agenda site, in the light of the criteria fixed today by this TVC and to submit a report in the next meeting of TVC for consideration and decision.”

8. Accordingly, in terms of the minutes of meeting dated 15th January, 2026, let the case of the Petitioner be examined by the Delhi Cantonment Board and the decision be communicated to the Petitioner within a period of one month from today.

9. The petition is disposed of in these terms. Pending applications, if any, are also disposed



of.”

9. Further, a perusal of the minutes of meeting dated 15th January, 2026 of the Delhi Cantonment Board would show that in the said minutes, the resolution which has been passed, is extracted below:

“Resolution No. 1 & 2:

[...]

(8) The TVC further resolved that the holder of temporary vending certificate shall not be evicted from the vending site till the finalisation of vending zones and issuance of vending certificate. However, if there is any violation by these vendors then process should be initiated to cancel the temporary vending certificate.

[...]

Resolution No. 3:

[...]

The TVC after lengthy deliberation resolved that vendors who are able to produce at least 03 challans. issued by Delhi Cantonment Board, before the date of commencement of survey i.e. 27.10.2023 shall be considered to be included in the list of street vendors subject to the holding capacity finalized by the TVC. The TVC further directed the Revenue Superintendent to examine the representations of the vendors, as brought out on the agenda site, in the light of the criteria fixed today by this TVC and to submit a report in the next meeting of TVC for consideration and decision.”

10. **It is clear from the above, vendors who are able to**



produce at least three challans issued by the Delhi Cantonment Board prior to 27th October, 2023 shall be considered for inclusion in the list of street vendors. In addition, the representations of the concerned vendors are to be examined on the basis of the said requirement.

11. In the present case, there are some challans which have been filed by the Petitioner that are prior to 2023 i.e., 21st September, 2015, and 18th June, 2019. The case of the Petitioner is that he has not been allowed to vend at the concerned site. The Cantonment Board has already taken a decision vide Minutes of Meeting dated 15th January 2026 to the effect that those persons who have challans prior to 27th October 2023 shall not be disturbed and that their cases shall be verified and a decision shall be taken.

12. Considering the order dated 25th February, 2026 passed in similar matters including Danveer Yadav (supra), let the case of the Petitioner be also examined by the TVC/Delhi Cantonment Board and the decision be communicated within a period of one month.”

9. Thereafter, on 22nd May, 2026, the Court had considered a batch of matters, being ***W.P.(C) 7270/2026*** titled ***Dinesh v. Delhi Cantonment Board & Ors. & other connected matters***, wherein the Court noted that pursuant to various orders passed by this Court, the TVC had undertaken a detailed exercise by which the challans of the vendors have been scrutinised and after scrutiny, the vendors who were able to produce three challans prior to 27th October, 2023 were included in the list of vendors. Those vendors who could not produce challans prior to 2023 or furnished insufficient number of challans have been rejected.

10. Accordingly, on 22nd May 2026, the Court had passed the following order in ***W.P.(C) 7270/2026*** titled ***Dinesh v. Delhi Cantonment Board & Ors.***



& other connected matters:

“12. After the scrutiny of challans, the final minutes of the meeting dated 24th April, 2026 which has been handed over to the Court would also show that the consideration has been properly done and no fault can be found with the same. Those persons who had the requisite documents have been added in the list of vendors and those who did not, their candidature has been rejected.

13. Under these circumstances, this Court is of the opinion that the prayers being sought by present Petitioners who were unable to produce three challans prior to 27th October, 2023 cannot be accepted and hence, the rejection orders cannot also be faulted.

14. At this stage, ld. Counsel for the Petitioner submits that the mere fact that some of the Petitioners had two challans or one challan would in effect show that they were vending prior to 2023.

15. In the opinion of this Court, such Petitioners who were unable to produce three challans, in view of the policy decision, cannot be considered for being listed as authorised vendors. However, after the TVC finalises the vending plan and if there is any excess capacity available, these Petitioners who have lesser number of challans can be considered as part of the next survey.

16. Needless to add, the Delhi Cantonment Board is free to take action against any unauthorised vendors in accordance with law.”

11. In light of the facts discussed above and previous orders passed by this Court, since the survey of Delhi Cantonment Board has already been completed and the list of authorized vendors has been drawn up by the Board, this Court is of the view that the Petitioner has approached the Court extremely belatedly and at this stage, the survey cannot be reopened.

12. However, after the TVC finalises the vending plan and if there is any excess capacity available, these Petitioners who claim to have three challans



and produced the same belatedly, can be considered as part of the next survey.

13. In the meantime, the representations made by the Petitioner shall be considered by the Town Vending Committee and be disposed of in accordance with law bearing in mind the past minutes of the meeting, including those dated 15th January, 2026.

14. The petition is disposed of in these terms. Pending applications, if any, are also disposed of.

**PRATHIBA M. SINGH
JUDGE**

**MADHU JAIN
JUDGE**

MAY 29, 2026/MR/msh